December, 2025

Newsletter

e-Committee, Supreme Court of India



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- *Rajasthan High Court Leads Digital Justice Revolution by launching various e-Initiatives in the West Zone Conference*
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- *Streamlining eSummons: Browser-Based Bulk Digital Signatures Now Live in CIS 4.0 at Rajasthan High Court*
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- *Statewise e-Initiatives Rollout Status as on 31.12.2025*

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The E-Committee of the Supreme Court of India,

New Delhi - 110001

Website: https://ecommitteesci.gov.in/publication-type/newsletters/

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The Technology Must Become A Constitutional Instrument, Not A Mere Administrative Tool; Hon'ble Mr Justice Surya Kant, The Chief Justice of India



In a landmark keynote address delivered at the West Zone Regional Conference held by the National Judicial Academy at Jaisalmer on December 13, 2025, the Chief Justice of India, Hon'ble Mr. Justice Surya Kant, called for a fundamental paradigm shift in the judiciary's relationship with technology. Speaking on the theme "Advancing Rule of Law through Technology," the CJI asserted that digital tools must transcend their current role as mere administrative aids. His Lordship emphasised that technology must be reimagined as a "constitutional instrument" that actively strengthens equality before the law and expands access to justice for every citizen, rather than simply digitizing existing bureaucratic bottlenecks.

Central to this vision is the adoption of a "Unified Judicial Policy" designed to dismantle the long-standing regional barriers between various High Courts. By creating a single, cohesive national judicial ecosystem with shared standards and seamless interfaces, the CJI aims to provide a consistent experience for litigants across the country. Hon'ble Mr. Justice Surya Kant further described predictability

as the "soul of the rule of law," noting that technology can ensure judicial outcomes are rooted in established principles by making precedents more accessible and cross-referenced, thereby fostering a sense of certainty and fairness in the legal process.

Practical applications of this digital shift are already bearing fruit, particularly in the prioritization of urgent matters. The CJI highlighted how new digital flagging systems now identify sensitive cases, such as bail petitions and habeas corpus, ensuring they are listed for hearing within just two days of filing. This optimization serves to protect personal liberty by reducing the time spent in procedural limbo.

Nevertheless, Hon'ble Mr. Justice Surya Kant, moderated his endorsement of technological innovation with a critical caveat regarding social inclusivity.

He maintained that for any digital reform to be considered true progress, it must remain accessible to the marginalized, the elderly, and those lacking digital literacy. Without such safeguards, he cautioned, the transition to a high-tech judiciary would constitute a "regression" rather than an advancement, potentially alienating the very citizens the law is sworn to protect. For the judiciary to truly evolve, the CJI concluded, technological advancement must be inclusive and human-centric, ensuring that the march toward a digital future does not leave the most vulnerable members of society behind.

eCommittee's eCourts Training Drive Reaches 21,017 Participants Nationwide; Strategic Capacity Building Across India



In a landmark effort to strengthen a technology-enabled judiciary, the e-Committee of the Supreme Court of India successfully executed a series of nationwide training and outreach initiatives throughout December 2025. Conducted in close collaboration with State Judicial Academies, this intensive campaign comprised 43 specialized programs, reaching an unprecedented 21,017 participants across multiple tiers of the judicial ecosystem.

Broad Spectrum Training: The initiative was designed to benefit a diverse group of stakeholders, including:

- Judicial Officers
- Court Managers
- Administrative Staff
- Technical Personnel
- Advocates and Advocate Clerks

By addressing the needs of each segment, the campaign ensured that the entire judicial framework is equipped to embrace digital transformation.

Infrastructure & Security Readiness: Specialized training sessions for technical teams focused on:

- Hardware and software maintenance
- Video Conferencing (VC) management
- Cybersecurity protocols

These modules strengthened the backbone of court operations, ensuring resilience, reliability, and secure digital functioning.

Empowering the Grassroots: Recognizing the importance of inclusivity, outreach programs were extended to Taluk and Village levels. Rural legal practitioners were trained in:

- Essential computer skills
- Digital case management tools

This grassroots empowerment ensures that access to justice is not limited by geography, but is equally available to communities across India. With this expansive training drive, the e-Committee of the Supreme Court of India has reinforced its commitment to digital excellence, inclusivity, and transparency, paving the way for a judiciary that is future-ready and citizen-centric.

Refresher Training on Cyber Laws & Digital Evidence at Judicial Training and Research Institute, UP



On 04.12.2025 and 18.12.2025, the Judicial Training and Research Institute (JTRI), Uttar Pradesh facilitated two intensive refresher training sessions under ECT_14_2025, focusing on the technical dimensions of Cyber Laws and the Appreciation & Handling of Digital Evidence.

163 Judicial Officers of the High Court attended these sessions, which were designed to equip participants with the strategic framework necessary for technology-enhanced adjudication.

Curriculum Highlights: *The program offered a comprehensive deep dive into:*

- Internet Jurisdiction – Understanding the complexities of cross-border digital interactions.
- Intermediary Liability – Examining responsibilities of online platforms and service providers.
- Emerging Cyber-Offense Patterns – Identifying new trends in cybercrime and their implications for judicial processes.

By combining technical expertise with judicial application, JTRI's training has strengthened the capacity of High Court Judicial Officers to navigate the digital legal frontier with confidence, precision, and accountability.

Digital Transformation: Strengthening the Judicial Ecosystem Through Comprehensive Training by Maharashtra Judicial Academy



The month of December 2025 marked a significant milestone in the technological evolution of the district judiciary in Maharashtra. Through a series of specialized programs, thousands of stakeholders—ranging from veteran advocates to frontline court staff—were equipped with the digital competencies required to navigate the modern legal landscape.

Empowering the Bar: Advocate and Clerk Training

ECT_4_2025: District Headquarters Initiative: From December 12 to 28, 2025, the District Headquarters hosted a digital empowerment program tailored for the legal community. A total of 1,088 advocates and clerks participated in sessions designed to integrate eCourts India services into their daily workflows, ensuring that the transition from paper-based to digital filings remains seamless and efficient.

ECT_7_2025: Expanding Reach to Taluk and Village Levels: To ensure no practitioner was left behind, a massive outreach initiative was conducted between December 7 and December 31, 2025. Led by Advocate Master Trainers, this program successfully trained 4,626 participants across various clusters. The curriculum focused on the "nuts and bolts" of the digital ecosystem, including hands-on instruction in e-filing, National Service and Tracking of Electronic Processes (NSTEP) protocols, and video conferencing etiquette.

Optimizing the Bench: Staff and Personnel Refresher Modules

ECT_8_2025: Modernizing Process Service with NSTEP:



The Judicial Academy spearheaded a critical three-day refresher program on December 4, 7, and 27, 2025, focusing on the NSTEP software. Training 844 personnel, including Administrative Heads and Process Servers, the sessions emphasized the transition to end-to-end digital flows. By mastering GPS-enabled real-time tracking for summons and notices, the staff has significantly enhanced the transparency and speed of the district's service mechanisms.

ECT_9_2025: Advancing Digital Competencies for Court Staff



A specialized module conducted on December 7, 14, and 21, 2025, targeted the broader administrative body, updating the skills of 2,956 District Court staff members. The training aligned personnel with the latest eCourts advancements, specifically ;

- **Virtual Courts:** Digital management of Traffic and Transport matters.
- **e-Sakshya:** Navigating the platform for digital evidence.
- **CIS 4.0 & NJDG:** Leveraging Case Information Systems and the National Judicial Data Grid for real-time monitoring and data management.

Digital Judicial Renaissance: West Bengal Judicial Academy Strengthens ICT Capacity



The West Bengal Judicial Academy spearheaded a series of intensive training programs throughout December 2025, aimed at fortifying the technological infrastructure of the state's legal system. These initiatives reflect a strategic commitment to digitizing the judiciary, from high-level technical maintenance to the daily workflows of judicial officers and the Bar.

Fortifying the Infrastructure: Technical Staff Training

ECT_11_2025: Strengthening the Technological Backbone: Between December 1 and 20, 2025, a large-scale capacity-building program was conducted for 108 technical staff members, including District System Administrators and System Officers. The curriculum covered critical ICT domains such as

hardware and software maintenance, data replication, LAN connectivity, and video conferencing management. By enhancing these specialized skills, the Academy has ensured that the "technological backbone" of the courts remains resilient, supporting the effective operation of modern judicial systems through professionalized technical oversight.

Judicial Leadership: Empowering Officers on the Bench

ECT_13_2025: Computer Skill Enhancement (**Level I & II**)**:** On December 8, 2025, a group of 22 Judicial Officers from all cadres of the District Judiciary participated in a practical skill-building session. The training focused on the integration of ICT into daily court operations, specifically covering PDF accessibility tools, speech-to-text utilities, server basics, and data security. These hands-on demonstrations were designed to support the judiciary's transition toward paperless workflows, directly increasing the efficiency and digital autonomy of officers on the bench.

ECT_14_2025: Masterclass in Cyber Laws and Digital Evidence: A specialized refresher program was held on December 10, 2025, for 22 Judicial Officers to address the complexities of the digital legal landscape. The sessions focused on cyber-enabled offenses, the handling of digital evidence, and jurisdictional challenges inherent in the digital space. By providing updated insights into intermediary responsibilities and emerging cybercrime trends, the initiative strengthened the capacity of the judiciary to adjudicate contemporary technology-driven disputes with precision.

Bridging the Gap: Empowering the Bar and Registry

ECT_4_2025 & ECT_7_2025: Advocate and Clerk eCourts Programme: From December 5 to 18, 2025, the Judicial Academy extended its reach to the Bar, training 370 Advocates and Clerks across District Headquarters and Taluk Courts. The comprehensive modules included orientation to eCommittee projects, e-Filing workflows, and the preparation of accessible PDFs. This program emphasized the critical role of the Bar in driving digital transformation, ensuring that legal practitioners are fully equipped to utilize state portals and e-service kiosks for a more streamlined filing process.

ECT_15_2025: High Court Registry Refresher Training: On December 6 and 20, 2025, a refresher training program was organized for 100 technical and non-technical staff members of the High Court Registry. The training focused on boosting administrative productivity through digital technologies and updated procedural knowledge. By aligning registry functions with technology-enabled workflows, the program has significantly improved the efficiency of daily High Court operations and internal administrative practices.



Digital Empowerment: Chhattisgarh Judicial Academy Scales Up Technical Training for District Judiciary



On December 20, 2025, the Chhattisgarh Judicial Academy reached a significant milestone in its mission to modernize the legal landscape, conducting two intensive, large-scale training sessions. Designed to accelerate the transition toward a paperless and tech-driven judiciary, these programs saw the active participation of 448 Judicial Officers, underscoring a statewide commitment to delivering faster and more transparent justice through the eCourts platform.

ECT_13_2025: Computer Skill Enhancement (**Levels I & II**) This session was strategically designed to move beyond basic computer literacy and focus on the practical digital demands of modern courtrooms. The curriculum provided hands-on demonstrations in advanced office suite applications, speech-to-text utilities, and PDF accessibility tools to streamline judicial drafting. By mastering networking fundamentals and data security protocols, the participating officers are now better equipped to maintain secure,

efficient workflows and manage the increasing digital caseload with heightened technical proficiency.

Advanced Systems Integration:

ECT_16_2025: eCourts Integrated Programme: Conducted simultaneously across all District Headquarters, this high-level orientation focused on the operational architecture of the eCourts Project Phase III. Judicial Officers received specialized training on the National Judicial Data Grid (NJDG) and the Inter-operable Criminal Justice System (ICJS) integrations to ensure seamless data sharing across the legal ecosystem. A primary priority of the session was the standardization of hybrid hearing protocols and digitization strategies, ensuring that e-Filing and electronic services are implemented with total uniformity across the state's judicial districts.



Digital Induction: Delhi Judicial Academy Equips Judges for the Future



In a strategic push to modernize the capital's legal infrastructure, the Delhi Judicial Academy successfully conducted two high-impact integrated induction programs this December. These sessions were specifically curated for newly recruited judicial officers, ensuring that from their very first day on the bench, they are prepared to navigate and lead within a digital-first judicial environment.

Laying the Digital Foundation for the Junior Division: ECT_17_2025: Integrated Induction for Civil Judges: On December 10 and 11, 2025, the Academy hosted an intensive two-day induction for 48 newly appointed Civil Judges (Junior Division). This program was designed to bridge the gap between traditional legal theory and modern digital practice. Through interactive, hands-on modules, the young judges mastered the core pillars of the eCourts ecosystem, including the

Case Information System (CIS), the National Judicial Data Grid (NJDG), and various e-Filing platforms. By focusing on these essential tools, the training ensures a seamless integration of technology into their daily judicial duties and case management workflows.

Strategic ICT Orientation for the District Judiciary

ECT_18_2025: ICT & eCourts Induction for Direct District Judges: A specialized program was held on December 16 and 17, 2025, for 10 newly recruited Direct District Judges. Recognizing their role in supervising district-level judicial administration, this induction provided foundational training in digital court infrastructure and advanced ICT tools. The curriculum emphasized how to leverage technology to achieve greater transparency and accessibility in justice delivery. By empowering these senior recruits with technical proficiency, the Academy is ensuring that the leadership of the district judiciary is fully equipped to drive the transition toward a more efficient, tech-enabled legal system.



Jharkhand Judicial Academy: Spearheading a Paperless Future



In a concerted effort to modernize legal operations, the Jharkhand Judicial Academy rolled out two specialized training modules this December. These initiatives targeted different tiers of the legal hierarchy, focusing on personal digital proficiency and the systematic conversion of physical records into a secure electronic repository.

Upskilling the Bench: District-Level Technical Mastery

ECT_13_2025: Computer Skill Enhancement (Level I & II): On December 12, 2025, a massive synchronization of technical skills took place across the District Headquarters of Jharkhand. A total of 168 Judicial Officers participated in a comprehensive curriculum designed to refine their ICT competencies. Beyond fundamental hardware and software orientation, the session emphasized advanced word processing and spreadsheet management. This training ensures that the District Judiciary can navigate the complexities of modern caseloads with greater speed and technical autonomy.

The Digital Archive: High Court Transformation- ECT_6_2025: Specialized Digitization Workflow: Shifting focus to the High Court level on December 14, 2025, the Academy conducted a technical intensive for 37 Officials and Staff members. This program was meticulously aligned with the national eCommittee guidelines, providing a deep dive into the lifecycle of a digital document. Participants engaged in rigorous training covering:

- **Metadata & Scanning:** Establishing standards for PDF/A, OCR, and ICR practices.
- **Document Lifecycle:** Mastering pre-scanning preparation and post-scanning archival protocols.
- **Quality Assurance:** Implementing strict control measures to ensure the integrity of the High Court's secure digital repository.

By professionalizing the document management process, this initiative creates a more accessible and permanent record system for any judicial forum.



Digital Fortification: Karnataka Judicial Academy Elevates Technical Proficiency



Throughout December 2025, the Karnataka Judicial Academy rolled out a multifaceted training roadmap designed to sharpen the technological edge of the state's legal machinery. By addressing everything from courtroom management to the intricate "backbone" of IT infrastructure, these initiatives ensure a robust and future-ready judicial environment.

Optimizing Bench Performance and Modern Courtroom Management: Empowering the District Judiciary On December 1 and 17, 2025, a massive cohort of 902 Judicial Officers underwent intensive instruction on the essentials of contemporary court administration. Led by expert Master Trainers, the curriculum of ECT_16_2025 bridged the gap between traditional law and

modern digital tools. Key focus areas included the mastery of Case Information System (CIS) modules, streamlined e-Filing workflows, and the technical nuances required to conduct seamless hybrid hearings. This large-scale effort ensures that digital innovation is not just an add-on, but a core component of daily district court operations.

Technical Resilience: Supporting the Digital Ecosystem : Fortifying Infrastructure and Systems Recognizing that a digital court is only as strong as its underlying technology, a dedicated session ECT_11_2025 was held on December 11 and 12, 2025, for 39 technical staff members, including System Administrators and Officers. This intensive "engine room" training focused on the critical maintenance of hardware, data replication protocols, and LAN connectivity. By reinforcing these skills, the Academy aims to ensure zero downtime for essential digital services, providing a stable platform for both litigants and the bench.

The Frontier of Justice: Adjudicating Cyber-Enabled Crimes: ECT_14_2025: Specialized Mastery of Digital Evidence To address the complexities of modern high-tech crime, a focused refresher course on Cyber Laws was conducted across four dates: December 11, 12, 29, and 30, 2025. A select group of 60 Judicial Officers engaged in advanced training regarding the handling, appreciation, and legal admissibility of electronic evidence. This program ensures that the judiciary remains highly proficient in navigating the sophisticated legal proceedings associated with cyber-enabled offenses and digital forensics.

Technological Fortitude: Tamil Nadu Judicial Academy Sets New Training Benchmarks



In a massive push toward operational excellence, the Tamil Nadu Judicial Academy executed two of the largest digital training drives of the year this December. By targeting both the specialized technical architects and the vast administrative workforce of the state's legal system, the Academy has significantly fortified the efficiency and resilience of the judicial machinery.

The Architects of Stability: Technical Workshop for NIC and Staff- ECT_10_2025- Strengthening the Digital Backbone: On December 12, 2025, the High Court served as the hub for a high-level technical intensive involving 2,460 Technical Staff and NIC Coordinators. The workshop was meticulously designed to ensure absolute digital stability across the state's courtrooms. Participants engaged in specialized modules covering hardware and software maintenance, data replication protocols, and the sophisticated management of Video Conferencing (VC) and Local Area Network (LAN) systems. This proactive approach ensures that the technological infrastructure remains robust, minimizing disruptions during critical judicial proceedings.

A Digital Surge: Refreshing the District Judiciary's Frontline- ECT_9_2025: Large-Scale Administrative Empowerment: Transitioning from infrastructure to human capital, the Academy hosted a staggering refresher program on December 20, 2025, for 5,268 staff members of the District Judiciary. Centered on the core objectives of the eCourts project, the initiative provided comprehensive training in modern data and process management. By broadening the digital proficiency of such a vast number of personnel simultaneously, the Academy has accelerated the speed of service delivery at the district level, ensuring that the benefits of the eCourts mission reach every litigant in the state.

Madhya Pradesh Judicial Academy Advances Cyber & IT Competence



The targeted sessions conducted by Madhya Pradesh Judicial Academy in December 2025 marked a significant step in equipping both judicial and technical personnel with the knowledge and tools required to navigate the digital era of justice.

Cyber Law & Digital Evidence (ECT_14_2025): On 16.12.2025, a total of 49 Judicial Officers participated in a comprehensive refresher course designed to strengthen their expertise in technology-driven adjudication. The program covered evolving cybercrime patterns, forensic evidence preservation, and the complexities of internet jurisdiction.

Court IT Systems Training (ECT_11_2025): On 21.12.2025, 61 Technical Staff, System Administrators, and System Officers underwent intensive training focused on maintaining robust IT infrastructure across District Courts. The session emphasized practical competencies such as data replication, LAN connectivity, and the operation of video conferencing equipment.

Manipur Judicial Academy: Advancing Technical Self-Reliance in District Courts



The Manipur Judicial Academy organised a comprehensive one-day training program featuring ECT_7_2025 and ECT_11_2025, aimed at enhancing the operational and digital capabilities of technical personnel across District Courts.

ECT_7_2025 – Advocates & Clerks: On 20.12.2025, the Manipur Judicial Academy conducted ECT_7_2025, a one-day program attended by 28 Advocates and their clerks. The training emphasized practical, field-oriented problem-solving with a

focus on hardware and software maintenance, data replication, data monitoring, LAN connectivity, and video conferencing equipment management. The session aimed to strengthen digital readiness and operational efficiency for legal professionals supporting court processes.

ECT_11_2025 – Technical Staff & System Officers:

On the same day (20.12.2025) the Academy also organised ECT_11_2025, engaging 52 Technical Staff, District System Administrators, and System Officers. This program concentrated on core ICT functions essential for modern courts, including infrastructure stability, data replication, monitoring systems, and seamless management of VC equipment. With guidance from experienced resource persons, participants gained hands-on skills to reinforce the technical ecosystem of District Courts.

Facilitated by experienced resource persons, the sessions emphasized hands-on, field-oriented training to build resilience in the technical ecosystem of District Courts. By focusing on core ICT functions, the Academy continues to empower personnel with the skills necessary to sustain modern judicial infrastructure.

Meghalaya Judicial Academy Takes a Decisive Step Toward Future-Ready Justice Delivery



On December 9, 2025, the Meghalaya Judicial Academy conducted a series of integrated training programs designed to empower both advocates and technical personnel with practical digital skills essential for navigating the modern eCourts ecosystem.

Training for Advocates and Clerks:

Two sessions, ECT_4_2025 and ECT_12_2025, were organized for 15 advocates and advocate clerks across the state. The curriculum provided hands-on training in:

- e-Filing portals
- Document scanning and digitization
- Video conferencing tools
- NSTEP processes
- Electronic case management systems
- Accessible PDF creation
- Office suite applications
- Citizen-centric digital workflows

These modules ensured that legal practitioners could seamlessly integrate digital processes into their daily practice, reducing reliance on manual systems and improving efficiency.

Specialized Training for Technical Personnel:

Simultaneously, the ECT_11_2025 session was conducted for 20 technical personnel, including District System Administrators and System Officers. This program focused on building infrastructure resilience through:

- Hardware maintenance protocols
- Data replication strategies
- LAN and Video Conferencing management

By equipping technical teams with advanced skills, the Academy ensured that the judiciary's digital backbone remains robust, secure, and reliable.

Commitment to Digital Enablement:

This initiative underscores the Academy's dedication to digital empowerment and inclusivity, ensuring that both legal professionals and technical staff are fully prepared to operate within India's rapidly modernizing judicial framework. By bridging the technical gap, the Meghalaya Judicial Academy is paving the way for a judiciary that is transparent, efficient, and accessible to all.

With these targeted ICT training programs, Meghalaya has taken a decisive step toward future-ready justice delivery, reinforcing its role in the digital transformation journey of courts in India.

Odisha Judicial Academy: Modernizing the Legal Interface through Integrated Digital Training



On December 9, 2025, the Academy launched a series of concentrated instruction modules designed to harmonize the technical capabilities of both the Bar and the bench's support staff. These sessions prioritized the practical application of the eCourts mission, ensuring that the state's legal professionals can navigate a paperless environment with absolute precision.

Digital Fluency for the Bar: Enhancing Practitioner Workflows

ECT_4_2025 & ECT_12_2025: Comprehensive e-Services Training: A specialized gathering of 15 advocates and clerks participated in a deep-dive into the daily mechanics of electronic litigation. The curriculum was meticulously crafted to cover the entire lifecycle of a digital case, including:

- **Filing & Documentation:** Mastery of e-Filing portals, accessible PDF creation, and high-quality digitization protocols.
- **Virtual Presence:** Advanced protocols for video conferencing and the utilization of office suite applications for legal drafting.
- **Process Service:** Practical orientation on the NSTEP system and electronic case management utilities.

By focusing on these citizen-centric digital workflows, the Academy has empowered these practitioners to provide faster, more transparent services to their clients.

Systemic Reliability: Advanced Support for Court Infrastructure

ECT_11_2025: Technical Personnel Capacity Building:- Parallel to the practitioners' sessions, a focused module was delivered to 20 IT professionals, including District System Administrators and System Officers. This program was dedicated to the "hardware and heartbeat" of the judicial system, emphasizing:

Infrastructure Sustainability: Preventive hardware maintenance and the management of high-speed LAN environments.

Data Continuity: Implementation of rigorous data replication and real-time system monitoring.

Communication Stability: Optimizing Video Conferencing hardware to ensure uninterrupted remote hearings.

This twin-track approach ensures that the digital transition is supported by both a proficient user base and a highly resilient technical framework, solidifying the state's commitment to a modernizing eCourts ecosystem.

Rajasthan Judicial Academy: Enhancing Administrative Precision in the Digital Era



On 07.12.2025, the Rajasthan Judicial Academy conducted two high-impact refresher modules, training a total of 131 personnel from the District Judiciary. This initiative strengthened the administrative backbone of the courts, ensuring operations remain aligned with India's rapidly evolving electronic legal landscape.

ECT_8_2025 – Advanced NSTEP & CIS Coordination: This program was designed for Administrative Heads, Nazarat staff, and Process Servers, focusing on the "last-mile" delivery of justice. The training emphasized:

Operational Accuracy: Electronic process generation and data integrity in bulk proceedings.

Judicial Logistics: Managing judges' leave schedules and implementing delay management protocols.

Transparency: GPS-enabled tracking for accountable summons and notice delivery.

Key modules also included data integrity, bulk proceedings, process generation, and complex tasks like managing judge's leave and delay management

ECT_9_2025 – Data Management & Documentation Excellence: Simultaneously, court staff participated in this session, which offered a deep dive into the technical workflows of the eCourts project.

Key focus areas included:

Real-Time Documentation: Swift uploading of orders and judgments to public portals.

ADR Support: Generating specialized reports for Lok Adalats and Mediation sessions.

Reporting Efficiency: Using automated tools to produce accurate, real-time summaries for court monitoring.

By streamlining process service, case management, and documentation, these programs have significantly reduced manual burdens, paving the way for a more agile, transparent, and responsive judicial system in Rajasthan.

Sikkim Judicial Academy: Synchronizing Judicial and Administrative Digital Readiness



In a targeted push toward a more agile legal infrastructure, the Sikkim Judicial Academy executed two pivotal training initiatives this December. By focusing on both the newly appointed bench and the seasoned administrative registry, the Academy has ensured a unified approach to the state's digital evolution.

Digital Onboarding: Preparing the Next Generation of Jurists:

ECT_17_2025- ICT Induction for Civil Judges (Junior Division): On December 5, 2025, the Academy hosted an intensive electronic court orientation for an assembly of 8 newly appointed Civil Judges. This session served as a practical introduction to the judiciary's sophisticated technological ecosystem. Through interactive, hands-on modules, the new officers gained direct experience with the

primary pillars of modern adjudication as that of:

- Case Management: Navigating the Case Information System (CIS) for efficient docket control.
- Litigant Services: Mastering e-Filing protocols to facilitate a paperless courtroom environment from the very start of their judicial careers.

Administrative Resiliency: High Court Registry Refresher



ECT_15_2025: Optimizing High Court Operations: Commencing on December 6, 2025, a specialized refresher program was delivered to a group of 17 technical and non-technical staff members within the High Court Registry. This initiative prioritized the fusion of established administrative protocols with contemporary digital technologies to enhance daily productivity. By sharpening the skills of the registry's workforce, the Academy has reinforced the High Court's internal framework, ensuring that the state's apex judicial body remains resilient and fully prepared to manage an increasingly digital caseload.

Telangana State Judicial Academy: Modernizing the High Court's Administrative Pulse



On December 20, 2025, the Telangana State Judicial Academy executed a pivotal refresher training designed to synchronize the High Court's registry with the evolving standards of a digital-first legal culture. By focusing on the intersection of traditional administrative duties and cutting-edge electronic tools.

Redefining the Registry: ECT_15_2025: Digital Refresher for High Court Staff: A dedicated assembly of 91 High Court personnel participated in this intensive session to immerse themselves in the latest technological advancements of the judiciary. The training moved beyond focusing instead on a fundamental shift toward a modern, tech-enabled work environment. Key areas of focus included:

- **Workflow Refinement:** Leveraging specialized e-Court utilities to streamline the lifecycle of judicial files.
- **Operational Synchronization:** Ensuring a seamless digital transition for the Registry's core functions, from filing to final archiving.
- **Process Optimization:** Utilizing electronic tools to enhance the speed and transparency of administrative support provided to the bench.

By empowering this significant segment of the High Court's administrative workforce, the Academy has reinforced the state's commitment to an efficient, paperless, and future-ready judicial infrastructure.

Tripura-Agartala Judicial Academy: Integrating Digital Intelligence Across the Legal Hierarchy



In a determined effort to modernize the state's judicial framework, the Tripura – Agartala Judicial Academy held two landmark training sessions in December 2025. By engaging both the administrative frontline staff and the newly appointed members of the bench, the Academy ensured that a technology-driven approach to justice is embedded across all levels of the court system. This initiative reflects the Academy's commitment to building a judiciary that is agile, efficient, and fully prepared for the digital era.

Refining the Frontline: Administrative Update for District Courts- ECT_09_2025: Enhancing District Court Operations: On December 6, 2025, a focused group of 35 staff members completed a comprehensive refresher program designed to polish the daily operational flow of the District Judiciary. The curriculum prioritized the practical mastery of modern e-filing protocols and the Inter-operable Criminal Justice System (ICJS). By harmonizing these digital tools with existing workflows, the training has directly improved service accessibility, ensuring that litigants experience a more transparent and expedited judicial process.

The Future of the Bench: Digital Induction for New Judges- ECT_17_2025: ICT Orientation for Civil Judges (Junior Division): Shifting focus to the judicial tier on December 20, 2025, the Academy hosted a specialized induction for 14 newly appointed Civil Judges. This session was meticulously designed to weave technology into the very fabric of their judicial careers from the outset. Through interactive modules, the officers gained hands-on proficiency in:

- **Case Management:** Leveraging the Case Information System (CIS) for precise docket control and tracking.
- **Data Transparency:** Utilizing the National Judicial Data Grid (NJDG) to monitor case lifecycles and statistical trends.
- **Electronic Governance:** Adopting digital-centric habits that support the national mission of a paperless judiciary.

By empowering these fresh recruits with high-level technical skills, the Academy is securing a more efficient and tech-savvy future for the legal landscape.

Uttarakhand Judicial and Legal Academy (UJALA) : Scaling Digital Proficiency Across Uttarakhand's Legal Landscape



In alignment with the national eCourts Capacity Building Phase III initiative, the Uttarakhand Judicial and Legal Academy (UJALA) executed a series of targeted training programs throughout December 2025. These sessions were meticulously designed to bridge the gap between traditional legal practice and the demands of a modern, tech-centric justice system.

Refining Administrative Flow for Court Personnel- ECT_9_2025: Strengthening District Judiciary Operations: On December 7, 2025, 46 staff members from the District Judiciary participated in a specialized refresher module. The curriculum prioritized the practical aspects of Data and Process Management, providing the workforce with the tools necessary to streamline court administration. By focusing on these core operational functions, the Academy has significantly improved the speed and accuracy of internal judicial records management.

Advancing the Digital Skills of the Bar- ECT_12_2025: Computer Skill Enhancement (Levels I & II): Shifting the focus to legal practitioners on December 20, 2025, UJALA hosted a comprehensive ICT intensive for 50 Advocates and Advocate Clerks. This initiative was centered on boosting the Bar's competence in modern litigation tools. Key training areas included:

- Digital Filing: Mastering the nuances of the e-filing portal and document digitization.
- Case Management: Utilizing electronic tools to track and manage case lifecycles more effectively.
- Technical Literacy: Enhancing day-to-day proficiency with office suites and digital legal research platforms.

Judicial Mastery: Navigating Cyber Law and Electronic Proof- ECT_14_2025: On 23–24 December 2025, the Academy conducted a Specialized Training on Digital Evidence, where 23 Judicial Officers participated in an advanced program focused on navigating the complexities of the digital legal frontier.. This two-day intensive sharpened their expertise in:

- Cybercrime Adjudication: Understanding the technical layers of cyber-enabled offenses and jurisdictional challenges.
- Evidence Management: Developing a sophisticated approach to the appreciation and admissibility of electronic proof.
- Technology-Assisted Hearings: Conducting hybrid and virtual proceedings to ensure uninterrupted access to justice.

These efforts represent a substantial leap toward a more accessible and technology-oriented judicial environment in Uttarakhand, ensuring that all stakeholders are prepared for the future of law.

From Desktop to Court Record: Streamlining Digital Justice by Madras High Court



The Madras High Court in December concluded an expansive virtual training cycle designed to harmonize the digital interaction between the administrative registry and the legal profession. By utilizing high-capacity video conferencing, the High Court has addressed the end-to-end lifecycle of a digital case, from the advocate's desktop to the official court record.

Refining the Registry: Precision in Digital Record-Keeping: From December 15 to December 18, 2025, a series of twilight technical sessions (4:00 p.m. to 6:00 p.m.) were held for

staff members across the District Judiciary. These workshops focused on the critical transition point where raw data becomes a legal record. Participants received intensive instruction on:

- **Electronic Scrutiny:** Techniques for verifying e-Filed documents against statutory requirements.
- **Case Onboarding:** The technical workflow for officially taking digital filings "on record" within the Case Information System (CIS).
- **Systemic Accuracy:** Minimizing data entry errors to ensure the integrity of the National Judicial Data Grid (NJDG).

Empowering the Bar: Troubleshooting the e-Filing Frontier: Following the internal staff training, the High Court extended its outreach to the broader legal community. From December 29, 2024, to January 2, 2026, afternoon sessions (2:00 p.m. to 4:00 p.m.) were conducted for members of various District Bar Associations. This practitioner-focused initiative was specifically designed to:

- **Ease the Transition:** Provide a step-by-step walkthrough of the latest e-Filing portal enhancements.
- **Resolve Bottlenecks:** Directly address the technical difficulties and user-interface challenges reported by Advocates.
- **Ensure Continuity:** Facilitate a smooth, state-wide implementation of digital filing mandates by creating a feedback loop between the Bar and the Bench.

By synchronizing the skills of court personnel with the needs of the legal profession, the Madras High Court is building a more fluid and accessible digital justice ecosystem for the year ahead.

Kerala High Court Trains Officers on CMS Scrolling Message Feature



Training on Scrolling Message Provision in CMS: On 20.12.2025, the High Court of Kerala organized a training session to familiarize Court Officers with the provision available in the Court Officers' Dashboard of the Case Management System (CMS). This feature enables Court Officers to create and transmit messages relating to pass-over matters, as directed by the Hon'ble Judge.

Real-Time Scrolling Notifications: The messages generated through this provision are displayed as scrolling notifications on the Case Display Screen, ensuring that important updates are communicated instantly and clearly within the courtroom environment. This functionality enhances transparency, reduces confusion, and supports smoother case management.

Training Participation: A total of 30 Court Officers and Listing Officers attended the training session, gaining hands-on experience in using the CMS dashboard to manage and broadcast pass-over messages effectively.

By equipping officers with this digital skill, the High Court of Kerala has taken another step toward streamlined courtroom communication and efficient judicial workflows, reinforcing its commitment to technology-driven justice delivery.

Transforming Justice Through ICT Integration at High Courts

Bilaspur District Judiciary in Chhattisgarh Goes Paperless

Inauguration of the First Paperless Court & E-Malkhana



On 15.12.2025, the District & Sessions Court, Bilaspur witnessed a historic milestone with the launch of the First Paperless Court in the District Judiciary and the E-Malkhana System. The inauguration was led by Hon'ble Mr. Justice Ramesh Sinha, Chief Justice of the High Court of Chhattisgarh, and graced by the presence of several esteemed Judges of the High Court, including Hon'ble Mr. Justice Parth Prateem Sahu, Hon'ble Mr. Justice Narendra Kumar Vyas, Hon'ble Mr. Justice Naresh Kumar Chandravanshi, Hon'ble Mr. Justice

Deepak Kumar Tiwari, Hon'ble Mr. Justice Sachin Singh Rajput, Hon'ble Mr. Justice Rakesh Mohan Pandey, Hon'ble Mr. Justice Sanjay Kumar Jaiswal, Hon'ble Mr. Justice Ravindra Kumar Agrawal, Hon'ble Mr. Justice Arvind Kumar Verma, Hon'ble Mr. Justice Bibhu Datta Guru, and Hon'ble Mr. Justice Amitendra Kishore Prasad.

Chief Justice's Address:

In his keynote, the Hon'ble Chief Justice of Chhattisgarh emphasized that this initiative reflects the judiciary's collective commitment to justice, governance, and public service. He highlighted the E-Malkhana System as a vital reform for transparency and accountability in case property management, while describing the paperless court as a progressive step toward efficient, sustainable, and technology-driven adjudication. He underscored the importance of leveraging technology to cut delays, enhance transparency, and bring justice closer to the people of Chhattisgarh.

Event Highlights:

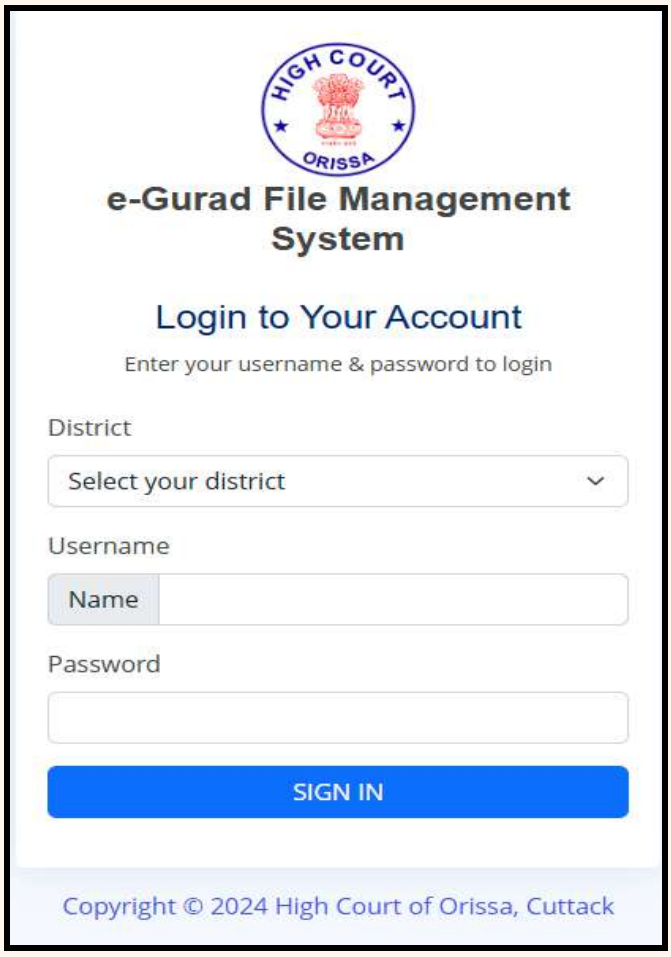
- The ceremony began with a welcome address by the Principal District & Sessions Judge, Bilaspur.
- It concluded with a vote of thanks by the Principal Judge of the Family Court, Bilaspur.
- The event was attended by the Registrar General of the High Court of Chhattisgarh, registry officials, PPS, protocol officers, judicial and administrative officers of Bilaspur district, advocates, court staff, and representatives from electronic and print media.

The inauguration of the First Paperless Court and E-Malkhana marks a transformative step in Chhattisgarh's judicial journey, reinforcing public trust through accessible, transparent, and technology-driven justice delivery.

High Court of Orissa Implements eServices

Driving Digital Transformation in Judicial Administration: The High Court of Orissa has introduced a suite of innovative eServices to strengthen transparency, accountability, and efficiency across the judiciary. These systems are designed to modernize court operations and streamline administrative workflows at both the High Court and District Court levels.

1. **e-Guard File Management System:**



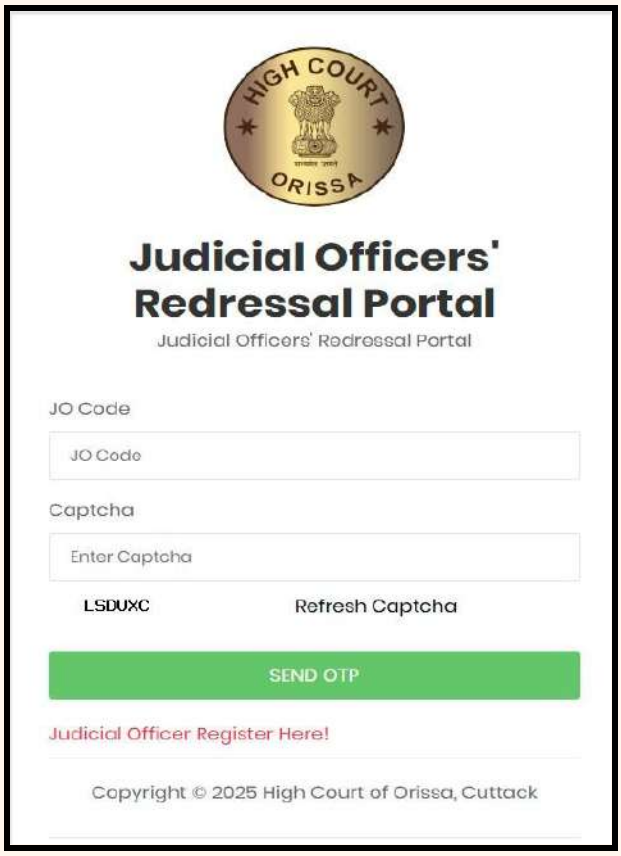
A secure, web-based application that digitally manages Guard Files in an organized and searchable manner. District Courts can now record, store, retrieve, and monitor official letters, circulars, and communications from the High Court, State Government, and other authorities. This system ensures long-term preservation of judicial records while enhancing transparency and accountability.

2. e-Inventory (District Court Inventory System):



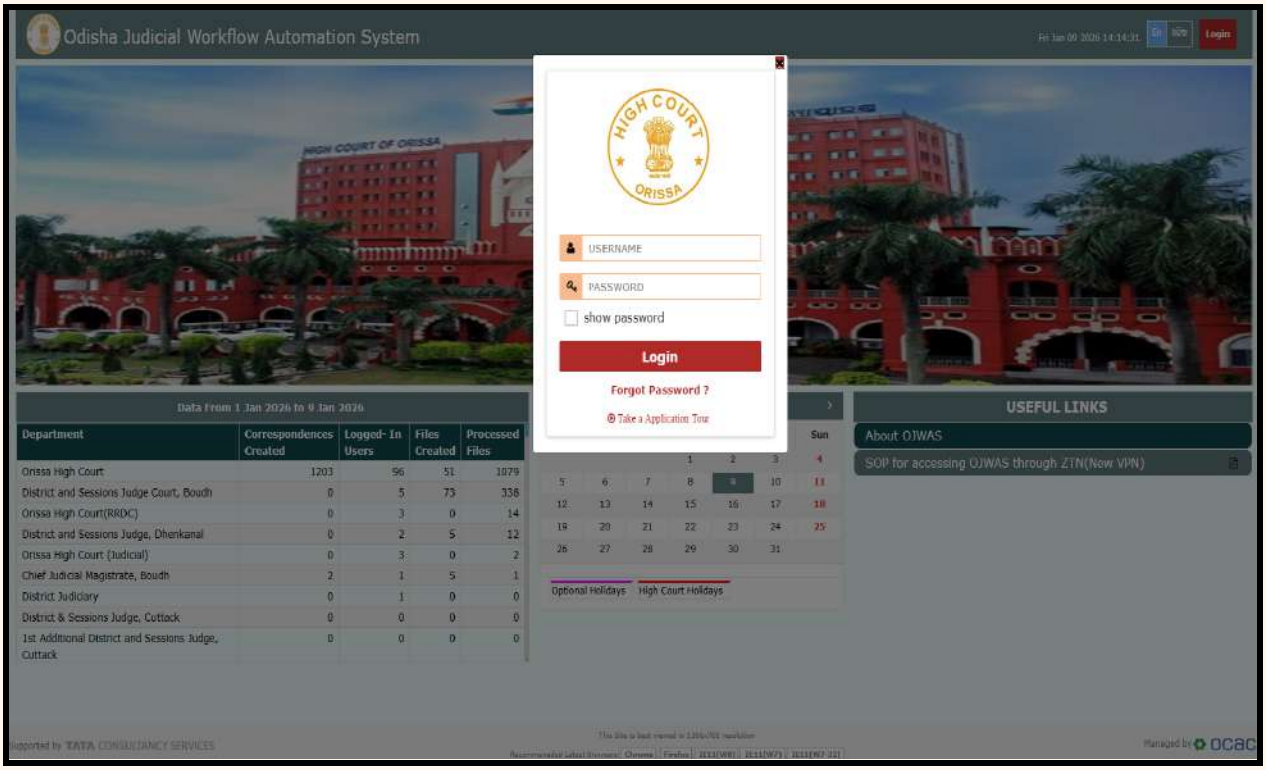
Developed in consultation with District Court staff, this system simplifies the management and tracking of IT assets and other inventory. It enables accurate asset recording, centralized data management, and improved accountability, ensuring that judicial infrastructure is maintained with precision and efficiency.

3. Judicial Officers' Redressal Portal:



A secure, web-based grievance management platform designed for Judicial Officers. The portal provides a structured mechanism for submission, monitoring, and resolution of grievances, supported by OTP-based authentication and role-based workflows. By enabling real-time monitoring and transparent grievance handling, the portal strengthens judicial administration and enhances responsiveness across all levels of the judiciary.

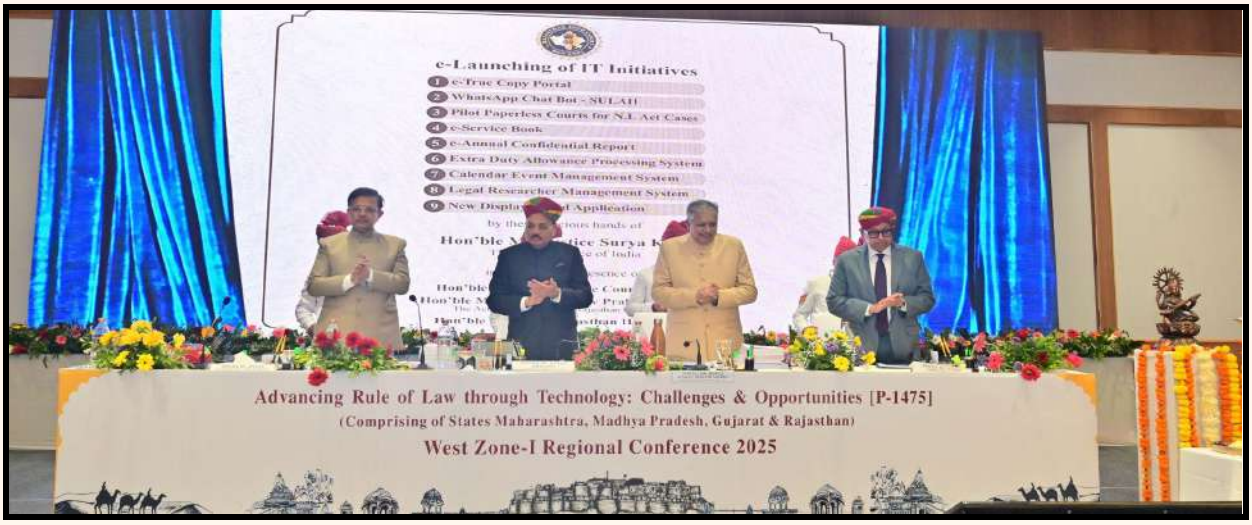
4. OJWAS- Odisha Judicial Workflow and Automation System:



Already operational at the High Court, OJWAS is now being extended to pilot District Courts in Cuttack, Khordha, Puri, Dhenkanal, and Boudh. The system streamlines office file management and official correspondence, with features such as file creation, notings, draft preparation, file movement, dak attachment, and pendency monitoring. This initiative improves efficiency and accountability in judicial office administration.

With these digital reforms, the High Court of Orissa is setting a strong precedent for technology-driven governance in the judiciary, ensuring smoother workflows, transparent processes, and sustainable record management.

Rajasthan High Court Leads Digital Justice Revolution by launching various e-Initiatives in the West Zone Conference



Launching New Digital Initiatives: On 13.12.2025, during the National Judicial Academy's West Zone Conference at Jaisalmer, several groundbreaking digital initiatives were launched by the Hon'ble Mr. Justice Surya Kant, Chief Justice of the Supreme Court of India. These reforms mark a significant leap toward a modern, transparent, and technology-driven judicial system.

e-True Copy Module: A citizen-centric service enabling instant digital true copies of court documents from both the Rajasthan High Court and District Courts. Through the Digitized Record Management System (DRMS), applicants can apply online, pay fees, track requests, and receive authenticated e-copies with QR codes, UDRN, and digital hash values. This initiative ensures efficiency, transparency, and trust in judicial documentation.

WhatsApp Chatbot – SULAH: Launched to support mediation and alternative dispute resolution (ADR), the SULAH chatbot assists courts at the pre-referral stage by screening

cases and obtaining party consent seamlessly. By reducing non-starter cases and making mediation user-friendly, this tool represents a smart, tech-enabled approach to justice delivery.

Paperless Courts for NI Act Cases: Following the success of paperless commercial courts, two pilot paperless courts dedicated to Negotiable Instrument Act cases will be introduced in Jodhpur Metro Judgeship and Jaipur Metro-II Judgeship. Equipped with modern hardware, these courts promise quick, efficient, and cost-effective adjudication.

Expansion of e-RHC Portal: The RHC e-Portal, inaugurated earlier in March 2025, has now been expanded with five new modules:

- e-Service Book – Digital archive of officers' service records.
- e-Annual Confidential Report – Fully online evaluation process.
- Extra Duty Allowance Processing System – Automated approvals for additional responsibilities.
- Calendar Event Management System- Real-time scheduling and coordination.
- Legal Researcher Management System – Streamlined appointments and certification for researchers.

Indigenous Display Board Software–ePATAL: Developed entirely in-house, ePATAL integrates urgent mentioning, real-time updates, court information, and instant messaging into a unified platform. Serving court staff, advocates, and litigants. It enhances communication, coordination, and responsiveness across the judicial system. These initiatives launched at the West Zone Conference reflect Rajasthan High Court's commitment to digital innovation, efficiency, and citizen-friendly justice.

Streamlining eSummons: Browser-Based Bulk Digital Signatures Now Live in CIS 4.0 at Rajasthan High Court

RJSR12-000 -2025 PRJSR12000

न्यायालय : विशिष्ठ न्यायाधीश, पोक्सों न्यायालय, सिरोही, सिरोही
जिला सिरोही, (राजस्थान)
पीठासीन अधिकारी का नाम :

प्ररूप संख्या-9
साक्षी को लाने के लिये जमानती वारण्ट
(धारा-87 दं.प्र.सं.)

सेशन प्रकरण/

अता
NEXT DATE : 05-01-2026
FIR Details:

प्रेषिती,

पुलिस स्टेशन का प्रभारी अधिकारी/पुलिस स्टेशन अधिकारी
पुलिस थाना - **PINDWARA ,**
जिला सिरोही, (राजस्थान)

मेरे समक्ष परिवाद/अभियोगपत्र प्रस्तुत किया गया है कि इस न्यायालय के प्रकरण क्रमांक **सेशन प्रकरण/**) के अभियुक्त **अता** पिता- आयु वर्ष, पता- ने धारा **127(4),137(2),64(2)(m),65(1),87** अधिनियम में दंडनीय अपराध किया है (या संदेह है कि उसने किया है) और यह संभाव्य प्रतीत होता है कि **साक्षी-** पता- **.. मोबाइल नंबर -** , उक्त परिवाद के बारे में साक्ष्य दे सकते हैं तथा न्यायालय के पास यह विश्वास करने का अच्छा और पर्याप्त कारण है कि जब तक ऐसा करने के लिये विवश न किया जाए, वह उक्त प्रकरण की सुनवाई में साक्षी के रूप में उपस्थित नहीं होगा।

इसलिये आपको प्राधिकृत किया जाता है और आपसे अपेक्षा की जाती है कि आप उक्त साक्षी को गिरफ्तार करें और उस अपराध के बारे में जिसका परिवाद किया गया है, परीक्षा की जाने के लिये उसे दिनांक **05-01-2026** को इस न्यायालय के समक्ष लाएं ।

यदि उक्त साक्षी दिनांक **05-01-2026** को इस न्यायालय के समक्ष उपस्थित होने के लिये और जब तक न्यायालय द्वारा अन्यथा निर्दिष्ट न किया जाए, ऐसे उपस्थित होते रहने के लिये स्वयं **5000/-** रूपये का व्यक्तिगत् बंधपत्र तथा **5000/-** रूपये की एक प्रतिभूति दे दे, तो उसे छोड़ा जा सकता है। यह आज तारीख **23-12-2025** को मेरे हस्ताक्षर से और न्यायालय की मुद्रा के अधीन जारी किया गया ।

(हस्ताक्षर)

संलग्न आवश्यक दस्तावेज :-
कृपया ध्यान दें- 1. यदि आपको यह आशंका है कि आपके साक्षी अपनी मर्जी से हाजिर नहीं होंगे तो आप किसी साक्षी को हाजिर होने के लिए विवश करने के लिए और ऐसी कोई दस्तावेज पेश कराने के लिए, जिसे पेश करने के लिए साक्षी से अपेक्षा करने का आपको अधिकार है, समन इस न्यायालय से आवेदन करके और आवश्यक व्ययों की रकम जमा करके ले सकते हैं।
2. **नोट -** यदि किसी कारणवश उक्त तिथि को न्यायालय को अवकाश पर होगा तो आगामी कार्यदिवस पर यह प्रकरण सुनवाई में लिया जायेगा ।

Digitally signed by
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In December 2025, the Rajasthan High Court became the first state in India to introduce browser-based bulk digital signatures with green-tick verification for the eSummon (TAWRIT) process in Case Information System (CIS) 4.0. This landmark initiative was developed with the technical support of NIC.

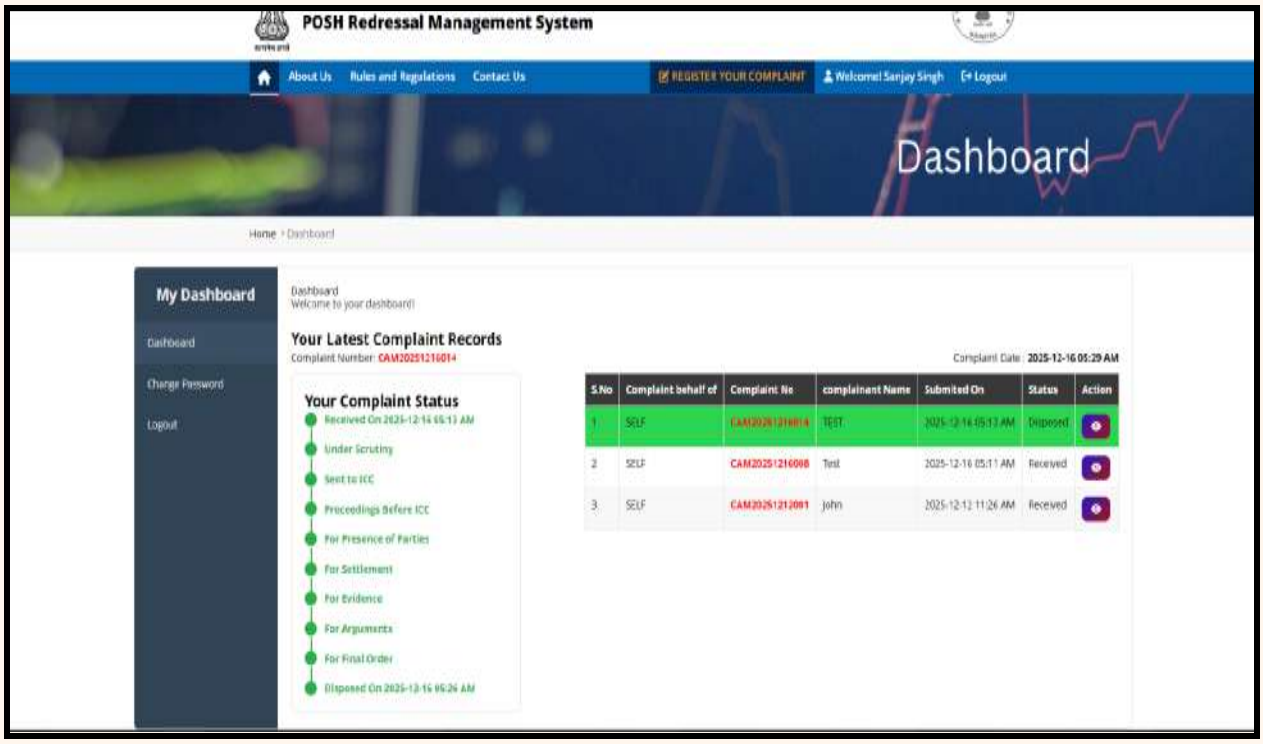
Secure & Seamless Authentication:
The adoption of this advanced electronic signature technology enables paperless, secure, and real-time authentication of judicial and administrative summons directly through the browser. By eliminating dependency on physical tokens and manual processes, the system ensures efficiency, transparency, and reliability in summons workflows.

✅ **Green-Tick Verification:**
The green-tick verification mechanism provides instant validation of digitally signed eSummons, guaranteeing their authenticity, integrity, and trustworthiness.

Transforming Justice Delivery:
This pioneering step reinforces Rajasthan Judiciary's leadership in digital transformation and e-Governance, setting a new standard for technology-driven justice delivery across the country.

With CIS 4.0 and browser-based digital signatures, Rajasthan has taken a decisive stride toward a future-ready judiciary, where speed, security, and transparency define the administration of justice.

Uttarakhand High Court Champions Workplace Safety Through Digital Innovation



The High Court of Uttarakhand has introduced the POSH Redressal Management System, a dedicated and secure digital platform designed to handle complaints related to sexual harassment at the workplace. This initiative is fully aligned with the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, ensuring that the judiciary remains committed to safeguarding dignity and fairness in professional environments.

Single-Window Digital Mechanism: At present, the system operates through a single-window mechanism accessible within the High Court via the Secure NIC Intranet line. Once a complaint is submitted, it is automatically forwarded to the Internal Committee (IC) constituted

under the POSH Act for the High Court establishment, or to the appropriate Committee with jurisdiction. This ensures that every grievance is directed to the right authority for timely inquiry and redressal.

Transparency, Accountability & Accessibility: The POSH Redressal Management System is designed to strengthen workplace safety by providing a structured, transparent, and accessible mechanism for all women employees. Whether permanent, temporary, contractual, or interns, every individual working within the judicial system of Uttarakhand can rely on this platform for secure grievance handling.

Secure & Role-Based Workflow: The system incorporates OTP-based authentication and a role-based workflow, ensuring confidentiality, authenticity, and accountability at every stage of the grievance process. By enabling structured complaint submission, real-time monitoring, and transparent resolution, the portal represents a significant step toward digital governance in judicial administration.

With the launch of the POSH Redressal Management System, the High Court of Uttarakhand has reaffirmed its commitment to workplace safety, transparency, and efficiency, setting a strong example of how technology can be harnessed to protect rights and foster trust within the judiciary.

Tripura Judiciary Powers Ahead with Digital Reforms



Leave Management Application (LMA) under VMS 2.0: The High Court of Tripura, through its in-house Technical Team, has successfully developed and implemented the Leave Management Application (LMA) as an enhanced module of the Vacancy Monitoring System (VMS) 2.0. Effective from 01.12.2025, this application has been rolled out across the District Judiciary of Tripura for Grade-II and Grade-III Judicial Officers as well as other officers and staff members.

In its first phase, the LMA manages leave matters for officers and staff, including Judicial Officers of the Civil Judge (Senior Division) and Civil Judge (Junior Division) cadres posted in the District Judiciary. By digitizing leave processes, the application eliminates the need for manual paperwork, ensuring faster approvals, transparent tracking, and

efficient record-keeping. Remarkably, this initiative is expected to save over 36,000 physical sheets of paper annually, reflecting a strong commitment to sustainability and eco-friendly judicial administration.

Implementation of the e-Office Project: As part of Phase-III of the eCourts Project, the e-Office Project—India's flagship Digital Workplace Solution under Digital India—has been successfully implemented in the Computer Section of the High Court of Tripura and at the Udaipur Court Complex, effective from 01.12.2025.

The e-Office application transforms traditional manual processes into streamlined, secure, web-based operations. It introduces digital workflows, eFile management, knowledge management, and collaboration tools, thereby creating a paperless, efficient, transparent, and accountable environment. By digitizing file movement and administrative processes, the system enhances speed, ensures data integrity, and supports faster decision- making. This implementation marks a significant step toward building a judiciary that is future-ready, technologically empowered, and citizen-centric.

The LMA under VMS 2.0 and the e-Office Project represent a decisive stride in Tripura's judicial modernization journey, reinforcing efficiency, transparency, sustainability, and digital governance across the judicial ecosystem.

Gauhati High Court – Kohima Bench Unveils In-House Digital Platform



On December 3, 2025, the Kohima Bench of the Gauhati High Court reached a significant milestone in judicial accessibility with the official launch of its bespoke mobile application. The platform was inaugurated by Hon'ble Mr. Justice Ashutosh Kumar, Chief Justice, Gauhati High Court, alongside Hon'ble Mr. Justice Sanjay Kumar Medhi and Hon'ble Mr. Justice Arun Dev Choudhury.

In-House Innovation: Tailored for the Nagaland Judiciary:

Developed entirely in-house by the specialized eCourts team of the

Kohima Bench, the application represents a shift toward self-reliant digital governance. By moving beyond third-party templates, the team has created a tool specifically tuned to the unique operational requirements of the region's legal ecosystem.

A Unified Portal for Litigants and Practitioners:

The application serves as a consolidated digital gateway, bringing the High Court's services directly to the palms of its users. Key features of this user-centric platform include:

Swift Information Access: Real-time retrieval of essential court-related data, reducing the need for physical visits to the registry.

Consolidated Resources: A single point of entry for diverse judicial services, from cause lists to case status tracking.

Optimized Mobility: Built for high-speed performance on mobile devices, ensuring that legal professionals and litigants can stay updated while on the move.

By prioritizing ease of use and technical efficiency, the Kohima Bench has significantly lowered the barriers to judicial information, reinforcing the Gauhati High Court's commitment to a transparent and digitally-inclusive justice delivery system.

Statewise e-Initiatives Rollout Status as on 31.12.2025

Number of Cases Facilitated Through Video Conferencing Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	249060	6673818	6922878
2	Andhra Pradesh	421307	1457401	1878708
3	Bombay	94493	310408	404901
4	Calcutta	181591	185189	366780
5	Chhattisgarh	105175	459698	564873
6	Delhi	322201	7503131	7825332
7	Gauhati – Arunachal Pradesh	3574	8779	12353
8	Gauhati – Assam	267767	547962	815729
9	Gauhati – Mizoram	4294	13268	17562
10	Gauhati - Nagaland	1477	1278	2755
11	Gujarat	420087	234667	654754
12	Himachal Pradesh	186350	202660	389010
13	Jammu & Kashmir	265337	598259	863596
14	Jharkhand	225235	745304	970539
15	Karnataka	1278460	192285	1470745
16	Kerala	280384	693555	973939
17	Madhya Pradesh	697374	1172912	1870286
18	Madras	1531620	479195	2010815
19	Manipur	55160	18811	73971
20	Meghalaya	6930	77483	84413
21	Orissa	359593	366450	726043
22	Patna	278212	3275264	3553476
23	Punjab & Haryana	653089	3734523	4387612
24	Rajasthan	254597	266506	521103
25	Sikkim	926	17890	18816
26	Telangana	1531472	201818	1733290
27	Tripura	22535	42737	65272
28	Uttarakhand	91252	51892	143144
	Total	**9789552**	**29533143**	**39322695**

Status of Implementation of Rules of Video Conferencing as on 31.12.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**28**	**28**
	Not Implemented	**0**	**0**

Status of Implementation of Rules of e-Filing as on 31.12.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

E-Filing Total Count as on 31.12.2025

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	24037	1192089	1216126	483	102	585
2	Andhra Pradesh	6413	97374	103787	1087	0	1087
3	Bombay	7234	86677	93911	3807	21445	25252
4	Calcutta	6690	107156	113846	350	87	437
5	Chhatishgarh	35	220	255	15	54	69
6	Delhi	11500	108625	120125	5476	57101	62577
7	Gauhati- Assam	2154	23592	25746	101	726	827
8	Gauhati- Arunachal Pradesh	163	954	1117	0	0	0
9	Gauhati- Mizoram	60	765	825	0	0	0
10	Gauhati- Nagaland	97	309	406	0	0	0
11	Gujarat	7828	276492	284320	71	6455	6526
12	Himachal Pradesh	9071	44157	53228	67	2021	2088
13	Jammu & Kashmir	1619	33548	35167	162	17494	17656
14	Jharkhand	3836	41878	45714	1	96	97
15	Karnataka	10623	241211	251834	496	34828	35324
16	Kerala	7392	80137	87529	7387	73729	81116
17	Madhya Pradesh	13725	113904	127629	12066	2109	14175
18	Madras	30424	138198	168622	3434	107147	110581
19	Manipur	232	1837	2069	232	1837	2069
20	Meghalaya	139	610	749	0	0	0
21	Orissa	8846	52283	61129	1794	1646	3440
22	Patna	11035	50664	61699	11035	6045	17080
23	Punjab & Haryana	26849	2570687	2597536	6754	12989	19743
24	Rajasthan	16526	204572	221098	7355	714	8069
25	Sikkim	17	327	344	17	140	157
26	Telangana	5272	9155	14427	296	6047	6343
27	Tripura	169	10445	10614	43	2013	2056
28	Uttarakhand	2341	11879	14220	4	149	153
	TOTAL	**214327**	**5499745**	**5714072**	**62533**	**354974**	**417507**

Status of Implementation of e-Sewa Kendras as on 31.12.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	111	113
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	316	319
4	Calcutta	Yes	1	Yes	41	42
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	26	29
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	225	228
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	71	72
23	Punjab and Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	17	19
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	Implemented	**28**	**48**	**28**	**2283**	**2331**
	Not Implemented	**0**		**0**		

Status of Implementation of e-Payments as on 31.12.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

Status of Implementation of ICJS as on 31.12.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	**27**
	Not Implemented	**1**

Statistics of Virtual Courts as on 31.12.2025

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam(Traffic Department)	25594	6908	32496	9121	23375
2	Chandigarh(Traffic Department)	1447669	31625	1479294	31985	1447309
3	Chhattisgarh(Transport Department)	47479	62	47541	12850	34691
4	Chhattisgarh(Traffic Department)	26001	18992	44993	20828	24165
5	Delhi(Traffic Department)	8028555	217565	8246120	55380	8190740
6	Delhi(Notice Department)	20785639	342893	21128532	153212	20975320
7	Gujarat(Transport Department)	600223	72051	672274	12898	659376
8	Gujarat(Traffic Department)	6275545	450388	6725933	69779	6656154
9	Haryana(Traffic Department)	2505510	617140	3122650	35182	3087468
10	Himachal Pradesh(Traffic Department)	228394	30236	258630	7892	250738
11	Jammu and Kashmir(Kashmir Traffic Department)	620521	38214	658735	35398	623337
12	Jammu and Kashmir(Jammu Traffic Department)	1059063	54717	1113780	25993	1087787
13	Karnataka(Traffic Department)	318	8258	8576	7371	1205
14	Kerala(Transport Department)	63984	14128	78112	53630	24482
15	Kerala(Police Department)	733853	287409	1021262	415055	606207
16	Madhya Pradesh(Traffic Department)	1380526	276330	1656856	23997	1632859
17	Maharashtra(Transport Department)	12134	5	12139	144	11995
18	Maharashtra(TRAFFIC DEPARTMENT)	12	3	15	1	14
19	Manipur(Transport Department)	4982	135	5117	17	5100
20	Manipur(Traffic Department)	17378	761	18139	84	18055
21	Meghalaya(Traffic Department)	2571	1884	4455	1360	3095
22	Odisha(Traffic CTC-BBSR Commissionerate)	790846	23377	814223	24375	789848
23	Rajasthan(Traffic Department)	123084	47648	170732	32663	138069
24	Tamil Nadu(Traffic Department)	124722	2575	127297	1322	125975
25	Tripura(Traffic Department)	34166	21442	55608	7259	48349
26	Uttarakhand(Traffic Department)	118836	16020	134856	3795	131061
27	Uttarakhand(Transport Department)	109619	13071	122690	3311	119379
28	Uttar Pradesh(Traffic Department)	21177381	34070	21211451	549911	20661540
29	West Bengal(Traffic Department)	151164	33712	184876	7360	177516
	Total	**66495769**	**2661619**	**69157382**	**1602173**	**67555209**

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	Whether Justice Clocks are installed in the High Court	Number of Justice Clock displays installed in the High Court	Whether Justice Clocks are installed in the District Court Complexes	Number of Justice Clock displays installed in the District Courts
1	Allahabad	Yes	2	No	0
2	Andhra Pradesh	Yes	1	No	0
3	Bombay	Yes	4	No	0
4	Calcutta	Yes	1	No	0
5	Chhattisgarh	Yes	1	No	0
6	Delhi	Yes	1	Yes	8
7	Gauhati (Arunachal Pradesh)	No	0	Yes	2
8	Gauhati (Assam)	Yes	1	Yes	2
9	Gauhati (Mizoram)	Yes	1	Yes	2
10	Gauhati (Nagaland)	Yes	1	Yes	2
11	Gujarat	Yes	1	No	0
12	Himachal Pradesh	Yes	1	No	0
13	Jammu & Kashmir	Yes	2	No	0
14	Jharkhand	No	0	No	0
15	Karnataka	Yes	3	No	0
16	Kerala	Yes	1	No	0
17	Madhya Pradesh	Yes	3	No	0
18	Madras	Yes	2	No	0
19	Manipur	Yes	1	Yes	3
20	Meghalaya	Yes	1	Yes	2
21	Orissa	Yes	1	No	0
22	Patna	Yes	1	No	0
23	Punjab & Haryana	Yes	1	No	0
24	Rajasthan	Yes	2	No	0
25	Sikkim	Yes	1	Yes	6
26	Telangana	Yes	1	No	0
27	Tripura	Yes	1	Yes	3
28	Uttarakhand	Yes	1	No	0
	Total		**37**		**30**

Status of Digitization of Court Records as on 31.12.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the High Court	
				Number of pages digitised in the District Court in the current month	Total number of pages digitised in the District Court up to the current month
1	Allahabad	33,66,338	57,74,41,007	7,34,64,620	1,68,69,63,743
2	Andhra Pradesh	27,09,513	3,41,11,865	51,64,194	17,28,50,732
3	Bombay	67,70,997	8,90,63,956	2,41,354	22,07,485
4	Calcutta	11,97,850	5,95,17,135	0	0
5	Chhattisgarh	3,69,299	24,26,800	43,05,030	1,91,84,603
6	Delhi	4,94,933	23,46,18,073	31,94,951	10,48,83,922
7	Gauhati – Arunachal Pradesh	0	5,06,407	0	1,26,322
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	33,234	12,31,287	68,954	20,97,820
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	1,97,825	16,98,629	36,984	11,64,409
12	Himachal Pradesh	2,58,898	79,15,775	2,95,297	11,81,757
13	Jammu & Kashmir	2,28,462	4,11,76,756	21,98,495	2,50,11,814
14	Jharkhand	34,47,212	3,01,84,408	1,16,256	96,24,854
15	Karnataka	26,86,853	5,14,20,668	15,24,191	4,63,47,270
16	Kerala	17,66,730	8,17,95,531	13,08,688	1,71,13,720
17	Madhya Pradesh	26,42,988	24,62,88,505	1,40,00,000	66,68,95,995
18	Madras	43,85,229	20,76,93,848	56,48,016	13,16,62,142
19	Manipur	35,254	58,56,075	64,851	57,36,785
20	Meghalaya	62,406	11,56,596	14,424	38,20,961
21	Orissa	0	5,33,13,761	28,76,639	17,36,02,357
22	Patna	2,02,019	2,40,49,339	29,26,316	2,39,56,123
23	Punjab & Haryana	20,80,877	29,46,04,020	2,59,23,345	62,82,06,241
24	Rajasthan	37,35,276	13,44,36,567	55,70,921	3,50,10,815
25	Sikkim	183	11,73,135	1,816	54,15,378
26	Telangana	24,96,006	12,85,86,477	43,45,265	7,61,42,250
27	Tripura	66,507	54,39,454	5,487	5,62,558
28	Uttarakhand	10,29,894	2,41,91,236	13,72,870	1,33,14,115
	Total	**4,02,64,783**	**2,36,96,50,903**	**15,46,68,964**	**4,00,89,15,374**

e-Committee Outreach/ Training Programme Conducted as on 31.12.2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	04.12.2025	ECT_14_2025	Judicial Training and Research Institute	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	73
2	18.12.2025	ECT_14_2025	Judicial Training and Research Institute	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	90
3	12.12.2025 – 28.12.2025	ECT_4_2025	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1088
4	07.12.2025 – 31.12.2025	ECT_7_2025	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	4626
5	04.12.2025, 07.12.2025 & 27.12.2025	ECT_8_2025	Maharashtra Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	844
6	07.12.2025, 14.12.2025 & 21.12.2025	ECT_9_2025	Maharashtra Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	2956
7	08.12.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	22
8	10.12.2025	ECT_14_2025	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	22
9	01.12.2025, 02.12.2025,08.12.2025,09.12.2025,15.12.2025,16.12.2025,19.12.2025 & 20.12.2025	ECT_11_2025	West Bengal Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	108
10	05.12.2025, 06.12.2025 & 11.12.2025 to 18.12.2025	ECT_4_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	370
11		ECT_7_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	
12	06.12.2025 & 20.12.2025	ECT_15_2025	West Bengal Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	100
13	20.12.2025	ECT_13_2025	Chhattisgarh State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	448
14		ECT_16_2025	Chhattisgarh State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	
15	10.12.2025 & 11.12.2025	ECT_17_2025	Delhi Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	48

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
16	16.12.2025 & 17.12.2025	ECT_18_2025	Delhi Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	10
17	12.12.2025	ECT_13_2025	Jharkhand Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	168
18	14.12.2025	ECT_6_2025	Jharkhand Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	37
19	01.12.2025 & 17.12.2025	ECT_16_2025	Karnataka Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	902
20	11.12.2025 & 12.12.2025	ECT_14_2025	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	31
21	11.12.2025 & 12.12.2025	ECT_11_2025	Karnataka Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	39
22	29.12.2025 & 30.12.2025	ECT_14_2025	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	29
23	16.12.2025	ECT_14_2025	Madhya Pradesh State Judicial Aca demy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	49
24	21.12.2025	ECT_11_2025	Madhya Pradesh State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	61
25	12.12.2025	ECT_10_2025	Tamil Nadu state Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	2460
26	20.12.2025	ECT_9_2025	Tamil Nadu state Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	5268
27	20.12.2025	ECT_7_2025	Manipur judicial academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	28
28	20.12.2025	ECT_11_2025	Manipur judicial academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	52

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
29	09.12.2025	ECT_11_2025	Meghalaya state judicial academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	20
30	09.12.2025	ECT_4_2025	Meghalaya state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	15
31		ECT_12_2025	Meghalaya state judicial academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	
32	06.12.2025	ECT_9_2025	Orissa Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	439
33	20.12.2025	ECT_4_2025	Orissa Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	199
34	07.12.2025	ECT_8_2025	Rajasthan State Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	131
35		ECT_9_2025	Rajasthan State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	
36	05.12.2025	ECT_17_2025	Sikkim Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	8
37	06.12.2025	ECT_15_2025	Sikkim Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	17
38	20.12.2025	ECT_15_2025	Telangana State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	91
39	06.12.2025	ECT_9_2025	Tripura- Agartala State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	35
40	20.12.2025	ECT_17_2025	Tripura- Agartala State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	14
41	07.12.2025	ECT_9_2025	Uttarakhand Judicial and Legal Academy	Refresher programme for Court Staff	Staff of District Judiciary	46
42	20.12.2025	ECT_12_2025	Uttarakhand Judicial and Legal Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	50
43	23.12.2025/ 24.12.2025	ECT_14_2025	Uttarakhand Judicial and Legal Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	23
TOTAL						**21017**

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